

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2990
TO BE ANSWERED ON 28TH DECEMBER, 2018**

IMPLEMENTATION OF CLINICAL ESTABLISHMENT ACT

2990. SHRI M. CHANDRAKASI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the current status about implementation of the Clinical Establishment (Registration and Regulation) Act, 2010 in the country;
- (b) whether it is a fact that the above said Act has not been enforced by many States/UTs and if so, the details thereof and the reasons therefor; and
- (c) the steps being taken by the Government to ensure proper implementation of the provisions of the Act in all States in public interest?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): The Clinical Establishments (Registration and Regulation) Act, 2010 is applicable in 11 States who have adopted the said Act viz. Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand Assam and Haryana and all Union Territories except Delhi. All other States and Union Territory of Delhi have not adopted the Act as yet. The Act has to be adopted by other States under Article 252 of the Constitution of India. The provisions of the Act shall become applicable in the remaining States only after adoption.

Health being a State subject, the enforcement and implementation of the Clinical Establishments Act, 2010 is with the States/Union Territories. The Central Government is continuously persuading the States to adopt the Clinical Establishment Act, 2010 and ensure its strict implementation from time to time.